

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 11
CP (IB) No.284/Chd/Hry/2020
Under Section 9, IBC 2016**

In the matter of:-

Crown Inn

...Petitioner

Versus

Mypreferred Transformation and Hospitality Pvt. Ltd.

...Respondent

Present through Video Conferencing:

Mr. Sumer Singh Brar, Advocate, for the Petitioner

Mr. Raghav Kakkar, Advocate, for the Respondent

It is stated by learned counsel for the petitioner that the parties have entered into an arbitration agreement and on instructions, he seeks leave of this Tribunal to withdraw the present petition. Keeping in view, the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 11, 2022
MK